

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/3094/2020**

This the **April 8<sup>th</sup>** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**



Jaswant Singh s/o Surinder Kumar Shan, r/o village Begana Mata, Tehsil & District Kishtwar and 19 other applicants.

.....Applicants.

(Advocate:- None )

**Versus**

1. State of Jammu & Kashmir through its Commissioner/Secretary, Public Works Department, Civil Sectt., Jammu.
2. The Jammu and Kashmir Projects Construction Corporation Limited through its Managing Director, Panama Chowk, Jammu.
3. The Deputy General Manager, The Jammu & Kashmir Project Constructions Corporation Limited, Unit Kishtwar.

.....Respondents

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference as the case is listed in the today's regular cause list.



2. Even on the last date of hearing i.e. 12.3.2021, nobody had joined the video conference on behalf of the applicants and the case was listed today i.e. 8.4.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the case. Accordingly, the T.A. is dismissed in default for non-appearance of applicants.

**(TARUN SHRIDHAR)**  
**MEMBER (A)**

**KKS**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**